

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:45
ANSWERED ON:22.11.2012
ENCROACHMENT ON WAKF PROPERTIES
Sayeed Muhammed Hamdulla A. B.

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of Wakfs properties in the country, State-wise;
- (b) whether Wakf properties in different parts of the country are not being maintained properly and in some parts there have been lot of encroachment of these properties; and
- (c) if so, the steps taken by the Government for the proper utilisation of these properties for the minority people?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING)

(a)to (c): State Wakf Boards (SWBs) are established by the respective State Governments as provided under Section-13 of the Wakf Act 1995. Under Section 32 of this Act, the general superintendence of all the Wakfs in a State vest in the Board established or the State; and it is the duty of the Board so as to exercise its powers under this Act as to ensure that the Wakf under its superintendence are properly maintained, controlled, administered and not encroached upon. Therefore, the records of wakf properties are maintained by the respective SWBs, and not by the Central Government.

The Government has however, implemented the "Scheme of Computerization of Wakf records in 24 out of 30 SWBs as on 15th November 2012. This scheme aims to create a data base of wakf properties, registration of wakf properties, digitization for preservation of wakf records and tracking of legal cases.

Further, removal of encroachments from waqf properties is done by the State Waqf Board with the help of their State Governments, under Section 54 of the Wakf Act 1995.